

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 99 OF 2018 &
IA NO. 270 OF 2018

Dated: 11th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr.	Appellant(s)
Vs.		
Pragati Power Corporation Ltd. & Anr.	Respondent(s)

Counsel for the Appellant (s)	:	Mr. Rahul Kinra Mr. Ashotosh K.Srivastava
Counsel for the Respondent (s)	:	Mr. M.G. Ramachandran Mr. Shubham Arya Ms. Anushree Bardhan Ms. Poorva Saigal Mr. Pulkit Agarwal for R-1 Mr. Divyanshu Rai Mr. Nikhil Nayyar for R-2

ORDER

IA NO. 270 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Rahul Kinra, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the

Appellant subject to production of the same within eight weeks from today. IA No. 270 of 2018 is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 99 OF 2018

The learned counsel, Mr. Divyanshu Rai, appearing for the second Respondent prays for extension of four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Another four weeks time is granted to the learned counsel appearing for the second Respondent to file his reply in this matter along with IA for condoning the delay in filing the same. He may file the same by 07.08.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 27.08.2018 after duly serving copy on the other side.

List this matter on **11.09.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt